

**COURT - I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No.176 of 2011  
& IA - 265 of 2011**

**Dated : 12<sup>th</sup> January, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Tamil Nadu Generation &  
Distribution Corporation Limited  
Versus**

**...Appellant(s)**

**PPN Power Generating Company Private Limited & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s): Mr. S. Vallinayagam

Council for the Respondent(s): Mr. Jayant Bhushan, Sr. Adv.  
Mr. Rahul Balaji  
Mr. Senthil Jagadeesan for R-1

**ORDER**

It is now submitted by Mr. Jayant Bhushan, the learned Senior Counsel for the Respondent that in spite of letter dated 09.12.2011 asking the Appellant to arrange for a meeting, there is no response from the Appellant. It is also pointed out that subsequently they have written similar letters dated 19.12.2011 and 09.01.2012, but there is no response for the same.

Mr. Vallinayagam, the learned counsel appearing for the Appellant submits that they are ready to convene a meeting as requested by the Respondents.

Both the parties have agreed to convene a meeting on 19.01.2012.

Post the matter on 02.02.2012 for reporting the result of the meeting. In the meantime, the Appellant is permitted to file the Rejoinder after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/ks**